

Thirteenth Lok Sabha
I Session (20/10/1999 to 27/10/1999)

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Wednesday, October 20, 1999/Asvina 28, 1921 (Saka)

No. 1

11 A.M.

1. National Anthem

The National Anthem was played.

2. Silence

To mark the solemn Occasion of the first sitting of Thirteenth Lok Sabha, members stood in silence for a short while.

3. List of Members elected to Lok Sabha

Secretary-General laid on the Table a Book (Hindi and English versions), presented to the Speaker by the Chief Election Commissioner, containing the list of Members elected to Lok Sabha at the General Election of 1999.

4. Resignations from Membership of Lok Sabha

(i) The Speaker *pro tem* informed the House that the Speaker received a letter dated 16 October, 1999 from Smt. Sonia Gandhi, an elected member from Bellary Constituency of Karnataka and Amethi Constituency of Uttar Pradesh, resigning her seat in Lok Sabha from Bellary Constituency of Karnataka. The Speaker had accepted her resignation with effect from 19 October, 1999.

(ii) The Speaker *pro tem* also informed the House that the Speaker received a letter dated 18 October, 1999 from Shri Mulayam Singh Yadav, an elected member from Kannauj and Sambhal Constituencies of Uttar Pradesh, resigning his seat in Lok Sabha from Kannauj Constituency. The Speaker had accepted his resignation with effect from 19 October, 1999.

5. Panel of Chairmen

The Speaker *pro tem* announced that he had, under rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated the following

members on the Panel of Chairmen:—

- (1) Shri P. M. Sayeed
- (2) Shri Somnath Chatterjee
- (3) Shri Madhavrao Seindia

6. Oath or Affirmation

The Speaker *pro tem* Shri Indrajit Gupta, having already made affirmation before the President signed the Roll of Members at the commencement of the sitting and took his seat in the House.

Thereafter 408 members made and subscribed the oath or affirmation as follows, signed the Roll of Members and took their seats in the House.

| | |
|-----|-------------|
| 161 | in Hindi |
| 66 | in English |
| 5 | in Assamese |
| 21 | in Bengali |
| 8 | in Gujarati |
| 13 | in Kannad |
| 10 | in Malyalam |
| 1 | in Manipuri |
| 17 | in Marathi |
| 6 | in Oriya |
| 13 | in Punjabi |
| 28 | in Sanskrit |
| 26 | in Tamil |
| 23 | in Telugu |
| 8 | in Urdu |
| 2 | In Maithili |

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.11 P.M.)

6.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 21st October, 1999).

G. C. MALHOTRA,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, October 21, 1999/Asvina 29, 1921 (Saka)

No. 2

11 A.M.

Oath or Affirmation

One hundred and eleven members made and subscribed the oath or affirmation as follows, signed the Roll of Members and took their seats in the House.

| | |
|----|-------------|
| 56 | in Hindi |
| 11 | in English |
| 16 | in Bengali |
| 1 | in Gujarati |
| 4 | in Kannad |
| 7 | in Marathi |
| 1 | in Nepali |
| 2 | in Oriya |
| 1 | in Punjabi |
| 5 | in Sanskrit |
| 4 | in Tamil |
| 1 | in Telugu |
| 2 | in Urdu |

12-33 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 22nd October, 1999)

G. C. MALHOTRA,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, October 22, 1999/Asvina 30, 1921 (Saka)

No. 3

11 A.M.

1. Oath or Affirmation

Seven members made and subscribed the oath or affirmation as follows, signed the Roll of Members and took their seats in the House:—

2 in Hindi

2 in English

2 in Kannada

1 in Sanskrit

2. Motions for Election of Speaker

1. Shri Atal Bihari Vajpayee moved the following motion:—

“That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”

Shrimati Sonia Gandhi seconded the motion.

2. Shri L.K. Advani moved the following motion:—

“That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”

Shri George Fernandes seconded the motion.

3. Shri Murasoli Maran moved the following motion:—

“That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”

Shri S.S. Palanimanickam seconded the motion.

4. **Shri Somnath Chatterjee** moved the following motion:—
 “That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”
Shri N.N. Krishnadas seconded the motion.
5. **Shri Sharad Pawar** moved the following motion:—
 “That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”
Shri Shriniwas Patil seconded the motion.
6. **Shri Mulayam Singh Yadav** moved the following motion:—
 “That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”
Shri Beni Prasad Verma seconded the motion.
7. **Kumari Mayawati** moved the following motion:—
 “That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”
Shri Rashid Alvi seconded the motion.
8. **Shri Naveen Patnaik** moved the following motion:—
 “That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”
Shri Prasanna Acharya seconded the motion.
9. **Shri Vaiko** moved the following motion:—
 “That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”
Shri M. Kannappan seconded the motion.
- *10. **Shri Indrajit Gupta** moved the following motion:—
 “That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”
Shrimati Geeta Mukherjee seconded the motion.

*Moved in his capacity as Member of the House while occupying the Chair as Speaker *Pro tem*.

11. Kumari Mamta Banerjee moved the following motion:—

“That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”

Shri Ajit Kumar Panja seconded the motion.

12. Shri Suresh P. Prabhu moved the following motion:—

“That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”

Shri Manohar G. Joshi seconded the motion.

13. Shri P.H. Pandian moved the following motion:—

“That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”

Shri K. Malaisamy seconded the motion.

14. Shri N.T. Shanmugam moved the following motion:—

“That Shri G.M.C. Balayogi, a member of this House, be chosen as the Speaker of this House.”

Shri E. Ponnuswamy seconded the motion.

The motion moved by Shri Atal Bihari Vajpayee and seconded by Smt. Sonia Gandhi was unanimously adopted and Shri G.M.C. Balayogi was chosen as the Speaker.

Shri Atal Bihari Vajpayee and Smt. Sonia Gandhi conducted Shri G.M.C. Balayogi to the Chair.

11.18 A.M.

3. ~~F~~elicitations to the Speaker

The following members offered felicitations to the Speaker:—

- (1) Shri Atal Bihari Vajpayee
- (2) Smt. Sonia Gandhi
- (3) Shri Somnath Chatterjee
- (4) Shri K. Yerrannaidu
- (5) Shri Mulayam Singh Yadav

- (6) Kum. Mayawati
- (7) Shri P.H. Pandian
- ✓(8) Shri Indrajit Gupta
- (9) Shri Sharad Pawar
- (10) Shri Raghuvansh Prasad Singh
- (11) Shri Sanat Kumar Mandal
- (12) Shri Chandra Shekhar
- (13) Shri G.M. Banatwalla
- (14) Shri Ali Mohammad Naik
- (15) Shri Amar Roy Pradhan
- (16) Shri P.C. Thomas
- (17) Shri K. Francis George

The Speaker in his reply thanked the members.

12.47 P.M.

4. Introduction of Ministers

The Prime Minister introduced the Cabinet Ministers and Ministers of State (Independent Charge) of the Union Council of Ministers.

12.52 P.M.

(Lok Sabha adjourned till half-an-hour after the Address by the President on Monday, the 25th October, 1999).

G. C. MALHOTRA,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Monday, October 25, 1999/Kartika 3, 1921 (Saka)

No. 4

12.45 P.M.

1. Oath

The following members took Oath, signed the Roll of Members and took their seats in the House:—

(1) Shri Dileep Sanghani (in Gujarati)

(2) Shri Laxman Singh (in Hindi)

12.50 P.M.

2. President's Address—Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 25th October, 1999.

12.51 P.M.

3. Introduction of Ministers

The Prime Minister introduced the Ministers of State of the Union Council of Ministers.

4. Obituary References

The Speaker made references to the passing away of Shri Julius Nyerere Former President of Tanzania, Shri Kshudiram Mahata, a Member of Provisional Parliament, Shri N.T. Das, a Member of First to Fourth Lok Sabha, Shri Amar Singh Damar, A Member of First and Second Lok Sabha, Smt. Indubala Sukhadia, a Member of Eighth Lok Sabha, Shri J.M. Lobo Prabhu, a Member of Fourth Lok Sabha, Shri Sidha Lal Murmu, a Member of Eighth Lok Sabha, Shri Amar Nath Chawla, a Member of Fifth Lok Sabha, Ch. Lachchi Ram, a Member of Second and Eighth Lok Sabha, Shri J. Vengal Rao, a Member of Eighth and Ninth Lok Sabha, Prof. Parag Chaliha, a Member of Eighth Lok Sabha Shri K.N. Singh a Member of Fourth, Fifth and Eighth Lok Sabha, Rajmata Kamalendu Mati Shah, a Member of First Lok Sabha, Dr. (Smt.) Rajendra Kumari Bajpai, a Member of Seventh, Eighth and Ninth Lok Sabha, Shri Braja mohan Mohanty, a Member of Seventh and Eighth Lok Sabha, Shri Kalpnath Rai, a Member of Ninth to Twelfth Lok Sabha, Acharya Bhagwan Dev, a Member of Seventh Lok Sabha, Shri Yadvendra Dutt, a Member of Sixth and Ninth Lok Sabha, and Shri Dada Baburao Paranjpe, a Member of Seventh, Ninth, Eleventh and Twelfth Lok Sabha.

He also made reference to the brave soldiers who made the supreme sacrifice for the motherland in the operations in Kargil this year.

He further made reference to the loss of several lives in the tragic rail accident on 2nd August, 1999 when Guwahati-bound Awadh Assam Express collided head-on with the New Delhi-bound Brahmaputra Mail at Gaisal Railway Station in West Bengal.

He again made reference to the loss of many lives in the devastating cyclone that hit the coastal areas of Orissa, Andhra Pradesh and West Bengal on 18 October, 1999.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

1.18 P.M.

5. Papers Laid on the Table

The following papers were laid on the Table:—

1. A copy of the Proclamation (Hindi and English versions) dated the 9th June, 1999 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier Proclamation issued by him on the 10th February, 1999 in relation to the State of Goa, published in Notification No. G.S.R. 419(E) in Gazette of India dated the 9th June, 1999, under article 356(3) of the Constitution.

2. A copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:—

- (1) The Income-Tax (Amendment) Ordinance, 1999 (No. 7 of 1999), promulgated by the President on the 1st July, 1999.
- (2) The Representation of the People (Amendment) Ordinance, 1999 (No. 8 of the 1999), promulgated by the President on the 21st July, 1999.
- (3) The Contingency Fund of India (Amendment) Ordinance, 1999 (No. 9 of 1999), promulgated by the President on the 28th July, 1999.

1.19 P.M.

6. Assent to Bills

(1) Secretary-General laid on the Table the following three Bills passed by the Houses of Parliament during the fourth session of Twelfth Lok Sabha and assented to by the President since a report was made to the House on the 15th April, 1999 :—

- (i) The Appropriation (Railways) No. 3 Bill, 1999;
- (ii) The Appropriation (No. 3) Bill, 1999; and
- (iii) The Finance Bill, 1999.

(2) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the fourth session of Twelfth Lok Sabha and assented to by the President :—

- (i) The Urban Land (Ceiling and Regulation) Repeal Bill, 1999;
- (ii) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1999;
- (iii) The Patents (Amendment) Bill, 1999; and
- (iv) The Companies (Amendment) Bill, 1999.

1.20 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 26th October, 1999).

G. C. MALHOTRA,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Tuesday, October 26, 1999/Kartika 4, 1921 (Saka)

No. 5

11 A.M.

1. Oath

Three members took Oath as follows, signed the Roll of Members and took their seats in the House:—

1 in Hindi

1 in English

1 in Oriya

2. Reports of Public Accounts Committee

Secretary General laid on the Table the following Reports (Hindi and English versions) of the Public Accounts Committee (1998-99) which were presented by the then Chairman of the Committee to the Speaker of the Twelfth Lok Sabha before its dissolution on 26th April, 1999:—

(1) Tenth Report on the Action Taken by Government on the recommendations contained in Fourteenth Report (Eleventh Lok Sabha) on "Union Excise Duties—Provisional Assessments".

(2) Eleventh Report on the Action Taken by Government on the recommendations contained in Forty-fifth Report (Tenth Lok Sabha) on "Avoidable extra expenditure on import of sugar".

3. Reports of Committee on Public Undertakings

Secretary General laid on the Table the following Reports (Hindi and English versions) of the Committee on Public Undertakings (1998-99) which were presented

by the then Chairman of the Committee to the Speaker of the Twelfth Lok Sabha on 26th April, 1999 before its dissolution:—

- (1) Third Report on Action Taken by Government on the recommendations contained in the Twelfth Report (Eleventh Lok Sabha) on Oil and Natural Gas Corporation Ltd.—Setting up of Single Buoy Mooring Project.
- (2) Fourth Report on Senior Level posts in Public Undertakings—Appointment and related matters.
- (3) Fifth Report on Pyrites, Phosphates and Chemicals Ltd.—Dehradun Unit.
- (4) Sixth Report on Action Taken by Government on the recommendations contained in Tenth Report (Eleventh Lok Sabha) on ITI Ltd.

11.04 A.M.

4. Government Bill — Introduced

The Income-tax (Amendment) Bill, 1999.

5. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Income-tax (Amendment) Ordinance, 1999, was laid on the Table.

11.05 A.M.

6. Government Bill — Introduced

The Contingency Fund of India (Amendment) Bill, 1999.

7. Statement regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Contingency Fund of India (Amendment) Ordinance, 1999, was laid on the Table.

8. Government Bills — Introduced

- (i) The Constitution (Eighty-fourth Amendment) Bill, 1999 (*Amendment of article 334*)

✓*(ii) The Representation of the People (Amendment) Bill, 1999.

9. Statement regarding Ordinance — Laid on the Table

An explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1999, was laid on the Table.

11.09 A.M.

✓10. Submissions by members regarding chargesheet filed in Bofors Case

The following members made submissions regarding chargesheet filed in Bofors Case:—

1. Shri Madhavrao Scindia
2. Shri Mani Shankar Aiyer
3. Shri L. K. Advani
4. Shri Mulayam Singh Yadav
5. Shri Somnath Chatterjee
6. Shri P.H. Pandian
7. Shri K. Yerranaidu
8. Shri Arun Jaitley
9. Smt. Geeta Mukherjee

12.17 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

- (1) Shri Salkhan Murmu regarding need to include Santali language in Ol-Chiki script in the Eighth Schedule to the Constitution.
- (2) Shri Ravindra Kumar Pandey regarding need to resume transportation of coal through crush coal transport at Kargali Washri of Central Coalfield Limited, Bihar.
- (3) Shri Kirit Somaiya regarding need to take steps for early creation of Mumbai Railway Development Corporation.

*At 5.56 P.M.

- (4) Shri Vijay Kumar Khandelwal regarding need to improve telecommunication Services in rural areas of Betul-Harda Parliamentary Constituency, Madhya Pradesh.
- (5) Col. Sona Ram Choudhary (Retd.) regarding need to provide financial assistance to State Government of Rajasthan to alleviate problems of famine affected people of the State.
- (6) Shri Vilas Muttemwar regarding need to declare Nagpur airport as an international airport.
- (7) Shri V. M. Sudheeran regarding need to create a separate Ministry for fisheries.
- (8) Shri S.P. Lepcha regarding need to ensure early reopening of tea gardens of Tea Trading Corporation of India at Darjeeling and Jalpaiguri, West Bengal.
- (9) Dr. U. Venkateshwarlu regarding need to sanction adequate financial assistance to the State Government of Andhra Pradesh to provide relief to the people affected by recent severe drought.
- (10) Shri Ram Sagar regarding need for early construction of a railway over-bridge at Safedabad in Barabanki district (U.P.).
- (11) Shri Brahmanand Mandal regarding need to clear the proposal for construction of Rail-cum-road bridge at Munghyr, Bihar.
- (12) Shri Hassan Khan regarding need for all-round development of Kargil and Leh.

12.18 PM

12. Motion of Thanks on the President's Address :

| | |
|-----------------------------|------------------|
| Time recommended by Govt. : | 8 hrs. |
| Time Taken | : 1 hr. 44 mts. |
| Balance | : 6 hrs. 16 mts. |

Shri V.K. Malhotra moved the following motion:—

“That an Address be presented to the President in the following terms:—

‘That the members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on October 25, 1999.’”

Shri Vaiko seconded the motion.

Two Hundred and Seventy Five amendments (Nos. 1 to 24, 40 to 56, 62 to 90, 92 to 102, 109 to 111, 136 to 145, 172 to 213, 229 to 232, 261 to 280, 353 to 368, 421 to 460 and 461 to 519) were moved.

Shri Shivraj V. Patil took part in the debate and his speech was not concluded.

The discussion was not concluded.

2.02 P.M.

13. Discussion under Rule 193

Time taken : 3 hrs. 50 mts.

Shri Shanker Sinh Vaghela raised a discussion regarding increase in the price of diesel.

The following members took part in the debate:—

- (1) Shri Somnath Chatterjee
- (2) Shri Rajiv Pratap Rudi
- (3) Shri Rajesh Pilot
- (4) Shri M.V.V.S. Murthy
- (5) Shri Akhilesh Singh
- (6) Shri Naval Kishore Rai
- (7) Kum. Mayawati
- (8) Shri P.H. Pandian
- (9) Shri Raghuvansh Prasad Singh
- (10) Shri Prabhu Nath Singh
- (11) Shri V.M. Sudheeran
- (12) Shri Suresh Ram Rao Jadhav
- (13) Shri Basudeb Acharia
- (14) Shri Madan Prasad Jaiswal
- (15) Shri Bhan Singh Bhaura
- (16) Shri Anant Gangaram Geete
- (17) Shri Ranen Barman

- (18) Shri M.O.H. Farooq
- (19) Shri Laxman Singh
- (20) Shri Ram Sagar
- (21) Shri Raghunath Jha
- (22) Shri Subodh Mohite
- (23) Shri Tilakdhari Singh

Shri Ram Naik replied to the debate.

The discussion was concluded.

***14. Statement by Minister**

The Minister of Human Resource Development made a statement regarding Award of Swarnajayanti Fellowships for young Scientists for the year 1999-2000.

5.57 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 27th October, 1999)

G. C. MALHOTRA,
Secretary-General.

****Made at 2.59 P.M.**

MGIP(PLU)MFND—1568LS—28-10-1999.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Wednesday, October 27, 1999/Kartika 5, 1921 (Saka)

No. 6

11 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri K.N. Pradhan, a member of Eighth Lok Sabha and Shri Vamanrao Mahadik, a member of Ninth Lok Sabha.

Thereafter, the members stood in silence for a short while as a mark of respect to the deceased.

11.12 A.M.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992:—
 - (i) The Indo-Tibetan Border Police Force, Follower Cadre (Group 'C' Posts) Recruitment Rules, 1999, published in Notification No. G.S.R. 467(E) in Gazette of India dated the 29th June, 1999.
 - (ii) The Indo-Tibetan Border Police Force (Education, Development and Rehabilitation Cadre) Recruitment Rules, 1999, published in Notification No. G.S.R. 468(E) in Gazette of India dated the 29th June, 1999.
 - (iii) The Indo-Tibetan Border Police, Pioneer Cadre (Group 'B' and 'C' posts) Recruitment Rules, 1999, published in Notification No. G.S.R. 469(E) in Gazette of India dated the 29th June, 1999.

- (iv) The Indo-Tibetan Border Police, Force Tailor Cadre Recruitment Rules, 1999, published in Notification No. G.S.R. 470(E) in Gazette of India dated the 29th June, 1999.
- (v) The Indo-Tibetan Border Police Force, Gardener Cadre (Group 'C' Posts) Recruitment Rules, 1999, published in Notification No. G.S.R. 471(E) in Gazette of India dated the 29th June, 1999.
- (vi) The Indo-Tibetan Border Police Force, Veterinary Cadre (Group 'C') Recruitment Rules, 1999, published in Notification No. G.S.R. 472(E) in Gazette of India dated the 29th June, 1999.
- (vii) The Indo-Tibetan Border Police Force, Publication and Printing Cadre Recruitment Rules, 1999, published in Notification No. G.S.R. 473(E) in Gazette of India dated the 29th June, 1999.
- (viii) The Indo-Tibetan Border Police Force, Animal Transport Cadre (Non-Gazetted) Recruitment Rules, 1999, published in Notification No. G.S.R. 474(E) in Gazette of India dated the 29th June, 1999.
- (ix) The Indo-Tibetan Border Police Force, Cobbler Cadre (Group 'C' posts) Recruitment Rules, 1999, published in Notification No. G.S.R. 475(E) in Gazette of India dated the 29th June, 1999.
- (x) The Indo-Tibetan Border Police Force, Assistant Commandant (Education, Development and Rehabilitation), Recruitment Rules, 1999, published in Notification No. G.S.R. 550(E) in Gazette of India dated the 27th July, 1999.
- (xi) The Indo-Tibetan Border Police Force, Veterinary Cadre (Group 'A') Recruitment Rules, 1999, published in Notification No. G.S.R. 552(E) in Gazette of India dated the 27th July, 1999.
- (xii) The Indo-Tibetan Border Police Force, Telecommunication Cadre (Group 'C' post), Recruitment Rules, 1999, published in Notification No. G.S.R. 553(E) in Gazette of India dated the 27th July, 1999.
- (xiii) The Indo-Tibetan Border Police Force, Electronic Data Processing Cadre (Group 'C' posts) Recruitment Rules, 1999,

published in Notification No. G.S.R. 554(E) in Gazette of India dated the 27th July, 1999.

- (xiv) The Indo-Tibetan Border Police Force, Combatant Ministerial Cadre (Non-Gazetted) Recruitment Rules, 1999, published in Notification No. G.S.R. 573(E) in Gazette of India dated the 2nd August, 1999.
- (xv) The Indo-Tibetan Border Police Force, Inspector (Hindi Translator) & Sub Inspector (Hindi Translator) Recruitment Rules, 1999, published in Notification No. G.S.R. 613(E) in Gazette of India dated the 31st August, 1999.
- (xvi) The Indo-Tibetan Border Police Force, Motor Transport and Motor Mechanic Cadre (Group 'B' and 'C' posts) Recruitment Rules, 1999, published in Notification No. G.S.R. 614(E) in Gazette of India dated the 31st August, 1999.
- (xvii) The Indo-Tibetan Border Police Force, Telecommunication Cadre (Group 'A' and 'B' posts) Recruitment Rules, 1999, published in Notification No. G.S.R. 629(E) in Gazette of India dated the 9th September, 1999.
- (xviii) The Indo-Tibetan Border Police Force, Judge Attorney General (Additional Deputy Inspector General), Additional Judge Attorney General (Commandant), Deputy Judge Attorney General (Deputy Commandant) and Judge Attorney (Assistant Commandant) Recruitment and conditions of Service Rules, 1999, published in Notification No. G.S.R. 636(E) in Gazette of India dated the 15th September, 1999.
- (xix) The Indo-Tibetan Border Police Force, Armourer Cadre (Group 'C' posts) Recruitment Rules, 1999, published in Notification No. G.S.R. 551(E) in Gazette of India dated the 27th July, 1999.
- (xx) The Indo-Tibetan Border Police Force, Armourer Cadre (Group 'A' and 'B' Posts) Recruitment Rules, 1999, published in Notification No. G.S.R. 628(E) in Gazette of India dated the 9th September, 1999.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:—

- (i) The Border Security Force Engineering set up (Group 'C' combatised, technical staff) Recruitment Rules, 1999, published in Notification No. G.S.R. 217 in Gazette of India dated the 17th July, 1999.
- (ii) The Directorate General Border Security Force, Air Wing Officers (Group 'A' and Group 'B' posts) Recruitment Rules, 1999, published in Notification No. G.S.R. 294 in Gazette of India dated the 18th September, 1999.
- (iii) The Ministry of Home Affairs, Border Security Force, Communication (Non-Gazetted) Cadre Recruitment Rules, 1999, published in Notification No. G.S.R. 147 in Gazette of India dated the 22nd May, 1999.
- (iv) The Border Security Force (Printing Press, Group 'C' posts) Recruitment (Amendment) Rules, 1999, published in Notification No. G.S.R. 165 in Gazette of India dated the 5th June, 1999.
- (v) The Border Security Force, Chief Law Officers and Law Officers Recruitment and Conditions of Service Rules, 1999, published in Notification No. G.S.R. 260(E) in Gazette of India dated the 13th April, 1999.
- (vi) The Border Security Force Junior Engineer (Civil) Combatant (Group 'B' and 'C' posts) Recruitment Rules, 1999, published in Notification No. G.S.R. 216 in Gazette of India dated the 17th July, 1999.
- (vii) The Border Security Force (Draftsman and Architectural Assistant) Recruitment (Amendment) Rules, 1999, published in Notification No. G.S.R. 195 in Gazette of India dated the 26th June, 1999.
- (viii) The Border Security Force Inspector (Librarian) (Combatised Non-Gazetted, Group 'B') Recruitment Rules, 1999, published in Notification No. G.S.R. 226 in Gazette of India dated the 24th July, 1999.

(ix) The Border Security Force Sub-Inspector (Proof Reader combatised posts) Recruitment Rules, 1999, published in Notification No. G.S.R. 263 in Gazette of India dated the 21st August, 1999.

(3) A copy of the National Security Guard (Group 'A' Posts) Recruitment (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 130 in Gazette of India dated the 1st May, 1999, under sub-section (3) of section 139 of the National Security Guard Act, 1986.

(4) A copy of the Vice-President's Pension, Housing and Other Facilities Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 228(E) in Gazette of India, dated the 30th March, 1999, under sub-section (2) of section 5 of the Vice-President's Pension Act, 1997.

(5) A Copy of the Assam Rifles (Amendment) Rules, 1999 (Hindi and English versions) Published in Notification No. G.S.R. 105 in Gazette of India dated the 10th April, 1999, under sub-section (2) of section 12 of the Assam Rifles Act, 1941.

6. A copy each of the following Reports (Hindi and English versions) of Commission of India:—

(1) One Hundred Fifty-Seventh Report on Section 52—The Transfer of Property Act, 1882 and its amendment—April, 1998.

(2) One Hundred Fifty-Eighth Report on the Amendment of the Industries (Development and Regulation) Act, 1951—June, 1998.

(3) One Hundred and Fifty Ninth Report on Repeal and Amendment of Laws—Part I—1998.

(4) One Hundred and Sixtieth Report on Amendments to the All-India Council for Technical Education Act, 1987 (Act 52 of 1987)—1998.

(5) One Hundred Sixty First Report on Central Vigilance Commission and allied Bodies—1998.

(6) One Hundred Sixty Second Report on Review of Functioning of Central Administrative Tribunal—Customs, Excise

and Gold (Control) Appellate Tribunal and Income-tax Appellate Tribunal— 1998.

- (7) One Hundred Sixty Third Report on the Code of Civil Procedure (Amendment) Bill, 1987—November, 1998.
- (8) One Hundred Sixty Fourth Report on the Indian Divorce Act (IV of 1869)—November, 1998.
- (9) One Hundred Sixty Fifth Report on Free and Compulsory Education for Children—November, 1998.
- (10) One Hundred Sixty Sixth Report on the Corrupt Public servants (Forfeiture of Property) Bill—February, 1999.
- (11) One Hundred Sixty Seventh Report on the Patents (Amendment) Bill, 1998—February, 1999.
- (12) One Hundred Sixty Eighth Report on the Hire-Purchase Act, 1972—March, 1999.
- (13) One Hundred Sixty Ninth Report on Amendment of Army, Navy and Air Force Acts—April, 1999.
- (14) One Hundred Seventieth Report on Reform of the Electoral Law—May, 1999.

7. A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (i) The Mining Leases (Modification of Terms) Amendment Rules, 1999, published in Notification No. G.S.R. 397(E) in Gazette of India dated the 1st June, 1999.
 - (ii) The Granite Conservation and Development Rules, 1999, published in Notification No. G.S.R. 398(E) in Gazette of India dated the 1st June, 1999.
8. (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1997-98.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 1997-98, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 1997-98.

9. Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

3. Parliamentary Committees—Summary of work

SECRETARY GENERAL laid on the Table a copy of the 'Parliamentary Committees (other than Financial and Departmentally related Standing Committees)—Summary of Work' (Hindi and English versions) pertaining to the period from 30 March, 1998 to 26 April, 1999.

4. Motions for Election of Deputy Speaker

1. SHRI ATAL BIHARI VAJPAYEE moved the following motion:
 "That Shri P. M. Sayeed, a member of this House, be chosen at the Deputy Speaker of this House."
 SHRIMATI SONIA GANDHI seconded the motion.
2. SHRI L. K. ADVANI moved the following motion:
 "That Shri P. M. Sayeed, a member of this House, be chosen at the Deputy Speaker of this House."
 SHRI GEORGE FERNANDES seconded the motion.
3. SHRI K. YERRANNAIDU moved the following motion:
 "That Shri P. M. Sayeed, a member of this House, be chosen at the Deputy Speaker of this House."
 SHRI M. V. V. S. MURTHI seconded the motion.
4. KUMARI MAMATA BANERJEE moved the following motion:
 "That Shri P. M. Sayeed, a member of this House, be chosen at the Deputy Speaker of this House."
 SHRI AJIT KUMAR PANJA seconded the motion.
5. SHRI VAIKO moved the following motion:
 "That Shri P. M. Sayeed, a member of this House, be chosen at the Deputy Speaker of this House."

SHRI M. KANNAPPAN seconded the motion.

6. SHRI T. R. BAALU moved the following motion:

"That Shri P. M. Sayeed, a member of this House, be chosen at the Deputy Speaker of this House."

SHRI C. KUPPUSAMI seconded the motion.

7. SHRI HARI SHANKAR MAHALE moved the following motion:

"That Shri P. M. Sayeed, a member of this House, be chosen at the Deputy Speaker of this House."

SHRI ATMARAM MAGANBHAI PATEL seconded the motion.

8. SHRI PRIYA RANJAN DAS MUNSI moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

SHRI PAWAN KUMAR BANSAL seconded the motion.

9. SHRI P.H. PANDIAN moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

SHRI TTU. DINAKARAN seconded the motion.

10. SHRI SOMNATH CHATTERJEE moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

SHRI N.N. KRISHNADAS seconded the motion.

11. SHRI SURESH P. PRABHU moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

SHRI MANOHAR G. JOSHI seconded the motion.

12. SHRI INDRAJIT GUPTA moved the following motion:

"That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House."

SHRIMATI GEETA MUKHERJEE seconded the motion.

13. SHRI SHARAD PAWAR moved the following motion:

“That Shri P. M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House.”

SHRI SHRINIWAS D. PATIL seconded the motion.

14. SHRI NAVEEN PATNAIK moved the following motion:

“That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House.”

SHRI ARJUN CHARAN SETHI seconded the motion.

15. SHRI MULAYAM SINGH YADAV moved the following motion:

“That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House.”

SHRI BENI PRASAD VERMA seconded the motion.

16. KUMARI MAYAWATI moved the following motion:

“That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House.”

SHRI RAM SAJIWAN seconded the motion.

17. DR. RAGHUVANSH PRASAD SINGH moved the following motion:

“That Shri P.M. Sayeed, a member of this House, be chosen as the Deputy Speaker of this House.”

SHRIMATI KANTI SINGH seconded the motion.

The motion moved by Shri Atal Bihari Vajpayee and seconded by Shrimati Sonia Gandhi was adopted unanimously and Shri P.M. Sayeed was chosen as the Deputy Speaker.

5. Felicitations to the Deputy Speaker

The following members offered felicitations to the Deputy Speaker:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shrimati Sonia Gandhi
- (3) Shri Somnath Chatterjee
- (4) Shri Chandra Shekhar
- (5) Shri Mulayam Singh Yadav
- (6) Shri M.V.V.S. Murthi
- (7) Shri Indrajit Gupta

- (8) Kum. Mayawati
- (9) Shri P.H. Pandian
- (10) Dr. Raghuvansh Prasad Singh
- (11) Shri Amar Roy Pradhan
- (12) Shri G.M. Banatwalla

The Speaker also offered felicitation.

The Deputy Speaker in reply, thanked the Speaker and the members.

6. Matters under Rule 377

1. Shri Lal Bihari Tiwari raised a matter regarding need for early regularisation of unauthorised colonies in National Capital Territory of Delhi.
2. Shri Ashok Argal raised a matter regarding need to improve telephone services in Morena Sheopur district of Madhya Pradesh.
3. Shri Padmasen Choudhary raised a matter regarding need to look into the problems of sugarcane growers in Baharaich district of U.P.
4. Shri Prakash Chandra Mani Tripathy raised a matter regarding need to ensure payment of dues to sugarcane growers in Deoria district in U.P.
5. Smt. Shyama Singh raised a matter regarding need to take suitable measures for proper maintenance of National Highways in the country particularly in Bihar.
6. Shri N.N. Krishnadas raised a matter regarding need to include Kerala particularly the district of Palghat in Crop Insurance Scheme.
7. Dr. Baliram raised a matter regarding need to connect Azamgarh (U.P.) with major cities in the country by train and also provide computerised reservation service there.
8. Dr. S. Jagathrakshakan raised a matter regarding need to start shuttle service between Arakkonam and Kathpadi railway stations and to lay railway line between Kathpadi and Villipuram in Tamil Nadu.
9. Dr. V. Saroja raised a matter regarding need to sanction adequate funds for comprehensive drinking water scheme for Rasipuram Parliamentary constituency in Tamil Nadu.
10. Shri Ram Prasad Singh raised a matter regarding need to grant special package for all-round development of naxalite infested areas in Bihar.

11. Shri Sanat Kumar Mandal raised a matter regarding need to review order issued under the Jute Packaging Materials (Compulsory use in Packing Commodities) Act, 1987 to ensure compulsory use of Jute bags in packing cement, foodgrains sugar and urea.
12. Shri K. Muraleedharan raised a matter regarding need for early doubling of railway line from Shornur to Mangalore and Shornur to Calicut.

1.04 P.M.

7. Government Bill—Passed

Time taken : 5 hrs. 23 mts.

The Constitution (Eighty-fourth Amendment) Bill, 1999 (Amendment of article 334)

The motion for consideration of the Bill was moved by Shri Ram Jethmalani.

The following members took part in the debate:—

- (1) Shri Buta Singh
- (2) Dr. (Smt.) C. Suguna Kumari
- (3) Smt. Sandhya Bauri
- (4) Shri Kharabela Swain
- (5) Kum. Mayawati
- (6) Shri Ramsagar
- (7) Shri Naval Kishore Rai
- (8) Shri K. Suresh
- (9) Dr. V. Saroja
- (10) Shri Mohan Rawale
- (11) Shri D. Rama Naidu
- (12) Dr. Raghuvansh Prasad Singh
- (13) Smt. Geeta Mukherjee
- (14) Shri Punnu Lal Mohale
- (15) Shri Paty Ripple Kyndiah
- (16) Shri Ramdas Athawale
- (17) Shri Rattan Lal Kataria
- (18) Shri Bajju Ban Riyan
- (19) Shri Adhi Sankar
- (20) Shri Rashtrapal Pravinchandra Somabhai
- (21) Shri Anand Mohan Biswas
- (22) Shri Prakash Yashwant Ambedkar

SHRI RAM JETHMALANI replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes—383; Noes—Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motion for adoption of clause 2, the House divided : Ayes—38 Noes—1.

Clause 2 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 1, as amended; the House divided Ayes—381; Noes—Nil.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Rajesh Jethmalani.

On the motion, the House divided; Ayes—378; Noes—Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

****8. Statement by Minister**

The Minister of External Affairs made a statement regarding signing of three agreements including the Extradition Treaty between India and the UAE.

6.30 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 28th October, 1999)

G. C. MALHOTRA
Secretary-General

**Made at 2.14 P.M.

MGIP(PLU)MRND—1586LS—27-10-1999.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Thursday, October 28, 1999/Kartika 6, 1921 (Saka)

No. 7

11.00 A.M.

1. Oath

Shri Maheshwar Singh took oath in Sanskrit, signed the Roll of Members and took his seat in the House.

11.05 A.M.

2. Papers laid on the Table

The following papers were laid on the Table :—

- (1) A copy of the Notification No. S.O. 990 (Hindi and English versions) published in Gazette of India dated the 31st March, 1999 investing the Railway Board with all the powers and functions of the Central Government under sections 30 and 31 of the Railways Act, 1989, issued under section 2 of the Indian Railway Board Act, 1905.
- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
 - (i) The Cost Accounting Records (Tyres and Tubes) Amendment Rules, 1999, published in Notification No. G.S.R. 555(E) in Gazette of India dated the 28th July, 1999.
 - (ii) The Cost Accounting Records (Electric Fans) Amendment Rules, 1999, published in Notification No. G.S.R. 556(E) in Gazette of India dated the 28th July, 1999.
 - (iii) The Cost Accounting Records (Batteries other than Dry Cell Batteries) Amendment Rules, 1999, published in Notification No. G.S.R. 667(E) in Gazette of India dated the 28th September, 1999.

- (iv) **The Cost Accounting Records (Room Air-conditioners) Amendment Rules, 1999**, published in Notification No. G.S.R. 668(E) in Gazette of India dated the 28th September, 1999.
 - (v) **The Cost Accounting Records (Refrigerators) Amendment Rules, 1999**, published in Notification No. G.S.R. 669(E) in Gazette of India dated the 28th September, 1999.
 - (vi) **The Cost Accounting Records (Electric Lamps) Amendment Rules, 1999**, published in Notification No. G.S.R. 670(E) in Gazette of India dated the 28th September, 1999.
- (3) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on assurances, promises and undertakings given by the Ministers during the various sessions of Ninth, Tenth, Eleventh and Twelfth Lok Sabha:—

NINTH LOK SABHA

- | | |
|---------------------------|----------------------|
| (1) Statement No. XXIII | First Session, 1989 |
| (2) Statement No. XLVI | Second Session, 1990 |
| (3) Statement No. XXXVIII | Third Session, 1990 |
| (4) Statement No. XXXII | Sixth Session, 1990 |

TENTH LOK SABHA

- | | |
|--------------------------|--------------------------|
| (5) Statement No. XLI | First Session, 1991 |
| (6) Statement No. XXXV | Second Session, 1991 |
| (7) Statement No. XXXIX | Third Session, 1992 |
| (8) Statement No. XXXVII | Fourth Session, 1992 |
| (9) Statement No. XXXI | Fifth Session, 1992 |
| (10) Statement No. XXXIV | Sixth Session, 1993 |
| (11) Statement No. XXIX | Seventh Session, 1993 |
| (12) Statement No. XXIX | Eighth Session, 1993 |
| (13) Statement No. XXVII | Ninth Session, 1994 |
| (14) Statement No. XXII | Eleventh Session, 1994 |
| (15) Statement No. XXI | Twelfth Session, 1994 |
| (16) Statement No. XIX | Thirteenth Session, 1995 |
| (17) Statement No. XVI | Fourteenth Session, 1995 |
| (18) Statement No. XIII | Fifteenth Session, 1995 |

(19) Statement No. XI Sixteenth Session, 1996

ELEVENTH LOK SABHA

(20) Statement No. XI Second Session, 1996

(21) Statement No. X Third Session, 1996

(22) Statement No. IX Fourth Session, 1997

(23) Statement No. VII Fifth Session, 1997

(24) Statement No. VII Sixth Session, 1997

TWELFTH LOK SABHA

(25) Statement No. V First Session, 1998

(26) Statement No. V Second Session, 1998

(27) Statement No. II Third Session, 1998

(28) Statement No. I Fourth Session, 1999

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the V. V. Giri National Labour Institute, Noida, for the year 1997-98, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V. V. Giri National Labour Institute, Noida, for the year 1997-98.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 1999, published in Notification No. G.S.R. 130(E) in Gazette of India dated the 23rd February, 1999.
- (ii) The Companies (particulars of Employees) (Amendment) Rules, 1999, published in Notification No. G.S.R. 204(E) in Gazette of India dated the 12th March, 1999.
- (iii) The Companies (Fees on Applications) Rules, 1999, published in Notification No. G.S.R. 501(E) in Gazette of India dated the 6th July, 1999.

- (iv) **The Private Limited Company and Unlisted Public Limited Company (Buy-back of Securities) Rules, 1999**, published in Notification No. G.S.R. 502(E) in Gazette of India dated the 6th July, 1999.
 - (v) **The Companies (Fees on Applications) Amendment Rules, 1999**, published in Notification No. G.S.R. 578(E) in Gazette of India dated the 5th August, 1999.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 396 of the Companies Act, 1956:—
- (i) **The Metropolitan Infrastructure Development Corporation Ltd., and the Tamilnadu Urban Finance and Infrastructure Development Corporation Limited Amalgamation Order, 1999**, published in Notification No. S.O. 182(E) in Gazette of India dated the 23rd March, 1999.
 - (ii) **The Haryana Hotels Limited and the Haryana Tourism Corporation Limited (Amalgamation) Order, 1999**, published in Notification No. S.O. 704(E) in Gazette of India dated the 1st September, 1999.
- (8) A copy of the Notification No. G.S.R. 129(E) (Hindi and English versions) published in Gazette of India dated the 22nd February, 1999 making certain alterations in Schedule VI to the Companies Act, 1956, under sub-section (3) of section 641 of the said Act.
- (9) A copy of the Notification No. G.S.R. 282(E) (Hindi and English versions) published in Gazette of India dated the 23rd April, 1999 denotifying Messers Trikone Mutual Benefits Limited, Lucknow, as a Nidhi, under sub-section (3) of section 620A of the Companies Act, 1956.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 37 of Telecom Regulatory Authority of India Act, 1997:—
- (i) **The Telecom Regulatory Authority of India (Salaries, Allowances and Conditions of Service of Chairperson and other Members) Amendment Rules, 1999**, published in Notification No. G.S.R. 209(E) in Gazette of India dated the 15th March, 1999, together

with a corrigendum there to published in Notification No. G.S.R. 678(E) dated the 29th September, 1999.

- (ii) The Telecom Regulatory Authority of India (Procedure for conducting inquiry against a Member) Rules, 1999, published in Notification No. G.S.R. 210(E) in Gazette of India dated the 16th March, 1999.
- (iii) The Telecom Regulatory Authority of India (Form of Annual Statement of Accounts and Records) Rules, 1999, published in Notification No. G.S.R. 236(E) in Gazette of India dated the 31st March, 1999.
- (iv) The Telecom Regulatory Authority of India (Miscellaneous) Rules, 1999, published in Notification No. G.S.R. 217(E) in Gazette of India dated the 20th March, 1999.
- (v) The Telecom Regulatory Authority of India (Miscellaneous) Amendment Rules, 1999, published in Notification No. G.S.R. 233(E) in Gazette of India dated the 31st March, 1999.
- (vi) The TRAI (Levy of fees on service rendered, Petitions, Miscellaneous applications and copy of Judgements) Regulation, 1999, published in Notification No. 5-5/98-TRAI(A & R) in Gazette of India dated the 24th March, 1999.
- (vii) The TRAI 'Meetings for Transaction of business' Regulation, 1999, published in Notification No. 5-5/98-TRAI (A & R) in Gazette of India dated the 24th March, 1999.
- (viii) The TRAI Staff (Salaries, allowances and other conditions) Regulation, 1999, published in Notification No. 5-3/98-TRAI (A & R) in Gazette of India dated the 5th April, 1999.
- (ix) The Register of Interconnect Agreements Regulations 1999, published in Notification No. 409-1/98-TRAI (Comm.) in Gazette of India dated the 1st September, 1999.
- (x) The Telecommunication Interconnection (Charges and Revenue Sharing) Regulation 1999, published in Notification No. 311-I/99-TRAI (Econ.) in Gazette of India dated the 28th May, 1999.
- (xi) The Telecommunication Interconnection (Charges and Revenue Sharing-First Amendment) Regulation 1999, published in

Notification No. 311-1/99-TRAI (Econ.) in Gazette of India dated the 21st September, 1999.

- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

FIRST REPORT OF THE PAY COMMITTEE ON SCALES OF PAY OF THE OFFICERS AND STAFF OF RAJYA SABHA AND LOK SABHA SECRETARIATS

3. SECRETARY-GENERAL laid on the Table the First Report (Hindi and English versions) of the Committee of Parliament appointed to report on the structure of pay, allowances, leave and pensionary benefits for the employees of Rajya Sabha and Lok Sabha Secretariats (Scales of pay) which was presented by the then Chairman of the Committee to the Speaker of the Twelfth Lok Sabha before its dissolution on 26th April, 1999.

11.07 A.M.

4. Introduction of Ministers

The Minister of Parliamentary Affairs introduced the Ministers of State of the Union Council of Ministers.

***5. Statement by Minister**

The Minister of Parliamentary Affairs on behalf of the Minister of External Affairs made a statement regarding recent visit of U.S. Secretary of Energy.

He also laid on the Table a copy of the Joint Statement (English and Hindi versions) on Cooperation in Energy and Related Environmental Aspects, which was signed during the visit.

11.12 A.M.

6. Government Bills — Introduced

- (i) The Securities Laws (Amendment) Bill, 1999.
 (ii) The Securities Laws (Second Amendment) Bill, 1999.
 (iii) The Insurance Regulatory and Development Authority Bill, 1999.

The Motion for leave to introduce the Bill at (iii) above moved by Shri Yashwant Sinha was opposed. After some discussion, the motion was adopted and the Bill was introduced.

*Made at 11.10 A.M.

7. Presentation of Petition

SHRI RUPCHAND PAL presented a petition signed by Shri R.P. Manchanda and others representing the All India Insurance Employees Association, All India LIC Employees Federation and General Insurance Employees All India Association against the move to privatise the Indian Insurance Industry and opening up of the Insurance Sector to foreign companies through the Insurance Regulatory and Development Authority Bill, 1999.

8. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:—

1. Prof. Rasa Singh Rawat regarding need to provide financial assistance to State Government of Rajasthan for providing relief to the people affected by drought in the State.

2. Shri Adityanath regarding need to expedite construction of Fertilizer plant at Gorakhpur, U.P. by KRIBHCO.

3. Shri Shivraj Singh Chauhan regarding need to provide financial assistance to State Government of Madhya Pradesh for providing relief to the people affected by flood in Raisen, Sehore and Hoshangabad districts.

4. Shri Jagdambi Prasad Yadav regarding need to send a Central team to Bihar to assess the damage caused by floods in Godda and other districts of the State and provide funds for rehabilitation of affected people.

5. Shri S.D.N.R. Wadiyar regarding need to provide adequate funds to State Government of Karnataka for upgradation of airport at Mysore.

6. Shri Y.S. Vivekanand Reddy regarding need to provide financial assistance to State Government of Andhra Pradesh to mitigate the hardship being faced by cotton growers due to drought conditions in the State.

7. Shri Nepal Chandra Das regarding need to bring the teaching cadre under Central Health Scheme at par with AIIMS.

8. Dr. M. Jagannath regarding need to take up the work of railway line between Nalgonda-Macherla and Raichur in Andhra Pradesh.

9. Shri Akhilesh Singh regarding need to make Ganesh Sugar mills, under N.T.C. in Maharajganj district, U.P. viable.

10. Shri Braja Kishore Tripathy regarding need to revise the royalty on coal and other mineral products.

11. Shri Ajay Singh Chautala regarding need to send a Central team to Haryana to assess the damage caused due to drought and release adequate funds to the State Govt. for providing relief to the affected people.

12. Shri Varkala Radhakrishnan regarding need to reduce the price of diesel.

13. Shri Priya Ranjan Dasmunshi regarding need for a comprehensive master plan to prevent recurring floods in Jtihar, Malda and Murshidabad in West Bengal.

(Lok Sabha adjourned at 1.30 P.M. and re-assembled at 2.19 P.M.)

2.20 P.M.

@9. Statutory Resolution—Withdrawn

Shri Basudeb Acharia moved the following resolution:—

“That this House disapproves of the Income-tax (Amendment) Ordinance, 1999 (No. 7 of 1999) promulgated by the President on 1 July, 1999.”

After discussion as indicated in para 10(i) below, the Resolution was withdrawn by leave of the House.

✓ 10. Government Bills—Passed

@(i) The Income-tax (Amendment) Bill, 1999

The motion for consideration of the Bill was moved by Shri Yeashwant Sinha.

The following members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

(1) Shri Ramesh Chennithala

(2) Shri G.M. Banatwalla

Shri Yashwant Sinha replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

@Discussed together.

Clause 1, the Enacting formula and the Long Title were also adopted.

The motion that the Bill, be passed, was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

2.37 P.M.

(ii) The Contingency Fund of India (Amendment) Bill, 1999.

The motion for consideration moved by Shri Yashwant Sinha was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed, was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

2.40 P.M.

£11. Statutory Resolution—withdrawn

Shri Ramesh Chennithala moved the following resolution:—

“That this House disapproves of the Representation of the People (Amendment) Ordinance, 1999 (No. 8 of 1999) promulgated by the President on 21 July, 1999.”

After discussion as indicated in para 12 below, the Resolution was withdrawn by leave of the House.

£12. Government Bill—Passed

The Representation of the People (Amendment) Bill, 1999.

The motion for consideration of the Bill was moved by Shri O. Rajagopal.

The following members took part in the combined debate on the Resolution (*vide* para 11 above) and the motion for consideration of the Bill:—

- (1) Shri Varkala Radhakrishnan
- (2) Shri V.M. Sudheeran
- (3) Shri Ali Mohammad Naik

Shri O. Rajagopal replied to the debate.

The motion for consideration was adopted and Clause-by-Clause consideration of the Bill was taken up.

£ Discussed together.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed, was moved by Shri O. Rajagopal.

The motion was adopted and the Bill was passed.

3.08 PM

13. Discussion under Rule 193

Time taken: 3 hrs. 57 mts.

Shri Ajoy Chakraborty raised a discussion regarding natural calamities in West Bengal, Andhra Pradesh, Bihar and Orissa.

The following members took part in the debate:—

- (1) Shri Anadi Charan Sahu
- (2) Shri K.P. Singh Deo
- (3) Dr. Manda Jagannath
- (4) Shri Sukhdeo Paswan
- (5) Shri M. Janardhana Reddy
- (6) Shri Rajiv Pratap Rudi
- (7) Shri Devendra Prasad Yadav
- (8) Shri Mehboob Zahedi
- (9) Shri Priya Ranjan Dasmunsi
- (10) Shri Braja Kishore Tripathy
- (11) Shri Kalava Srinivasulu
- (12) Shri Ranen Barman
- (13) Shri K. Yerrannaidu
- (14) Shri Anil Basu
- (15) Shri B.K. Deo
- (16) Shri E.S. Sudershan Natcheppan
- (17) Shri Amar Roy Pradhan
- (18) Shri Shivraj Singh
- (19) Dr. Raghuvansh Prasad Singh
- (20) Shri Raghunath Jha
- (21) Shri Kharabela Swain
- (22) Smt. Jayashree Banerjee

(23) Shri Akhilesh Singh

(24) Shri Prabhunath Singh

(25) Shri Yemparala Venkateswara Rao

Shri S.B.P.B.K. Satyanarayana Rao replied to the debate.

The discussion was concluded.

7.10 P.M.

14. Motion of Thanks on the President's Address:

Time recommended by Govt. : 8 hrs.

Time Taken : 2 hrs 33 mts.

Balance Time : 5 hrs. 27 mts.

Discussion on the following Motion moved by Shri V.K. Malhotra and seconded by Shri Vaiko and the amendments thereto moved on the 26th October, 1999, continued:

“That an Address be presented to the President in the following terms:—

“That the members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on October 25, 1999.”

The following members took part in the debate:—

(1) Shri Shivraj V. Patil

(2) Shri Raghunath Jha

(3) Shri P. Rajendran

The discussion was not concluded.

7.59 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 29th October, 1999)

G. C. MALHOTRA,
Secretary-General.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

Friday, October 29, 1999/Kartika 7, 1921 (Saka)

No. 8

11.00 A.M.

1. Oath

Dr. Sushil Kumar Indora took oath in Hindi, signed the Roll of Members and took his seat in the House.

2. Obituary Reference

The Speaker made reference to the passing away of Shrimati Malti Devi who was a member of Twelfth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 141 of the Border Security Force Act, 1968:—
 - (i) The Border Security Force (Group 'B' non-Gazetted, combatised Para-Medical Staff) Recruitment Rules, 1999 published in Notification No. G.S.R. 315 in Gazette of India dated the 2nd October, 1999.
 - (ii) The Border Security Force [Air Wing Non Gazetted (Combatised) Group 'B' and 'C' Posts] (Recruitment Amendment) Rules, 1999 published in Notification No. G.S.R. 334 in Gazette of India dated the 16th October, 1999.

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—
- (i) The Conduct of Elections (Amendment) Rules, 1999, published in Notification No. S.O. 628(E) in Gazette of India dated the 4th August, 1999.
 - (ii) The Conduct of Assembly Elections (Sikkim) Amendment Rules, 1999, published in Notification No. S.O. 726(E) in Gazette of India dated the 6th September, 1999.
- (3) A copy of the Registration of Electors (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. S.O. 207(E) in Gazette of India dated the 31st March, 1999 together with a corrigendum thereto published in Notification No. S.O. 235(E) dated the 8th April, 1999, under sub-section (3) of section 28 of the Representation of People Act, 1950.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the Representation of the People Act, 1950:—
- (i) The Delimitation of Council Constituencies (Mysore) Amendment Order, 1999 published in Notification No. S.O. 615(E) in Gazette of India dated the 2nd August, 1999.
 - (ii) The Delimitation of Council Constituencies (Maharashtra) Amendment Order, 1999 published in Notification No. S.O. 380(E) in Gazette of India dated the 25th May, 1999.
- (5) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, New Delhi, for the year 1997-98 along with Audited Accounts.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
- (i) Report of Inquiry headed by Justice S. C. Jain to enquire into the fire incident at HPCL Visakh Refinery (in English version only).

- (ii) Memorandum of Action taken on the above Report (in Hindi and English versions).
- (8) Statement (Hindi and English versions) showing reasons for not laying simultaneously Hindi version of the Report.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—
- (i) Review by the Government of the working of the Hindustan Copper Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between Paradeep Phosphates Limited and the Ministry of Chemicals and Fertilizers (Department of Fertilizers) for the year 1999-2000.
 - (ii) Memorandum of Understanding between the Madras Fertilizers Limited and the Ministry of Chemicals and Fertilizers (Department of Fertilizers) for the year 1999-2000.
- (13) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (Commercial) (No. 5 of 1999)—for the year ended the 31st March, 1998—Paradeep Phosphates Limited, under article 151(1) of the Constitution.
- (14) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:—
- (i) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1999)—(Civil) for the year ended the March 1998—Transaction Audit Observations.
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1999)—(Civil) for the year ended the March, 1998—Accounts of the Union Government.

- (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 4 of 1999)—(Civil) for the year ended the March, 1998—other Autonomous bodies.
 - (iv) Report of the Comptroller and Auditor General of India—Union Government (No. 5 of 1999)—(Scientific Departments) for the year ended the March, 1998.
 - (v) Report of the Comptroller and Auditor General of India—Union Government (No. 6 of 1999) for the year ended the March, 1998—Post and Telecommunications.
 - (vi) Report of the Comptroller and Auditor General of India—Union Government (No. 9 of 1999)—(Railways) for the year ended the March, 1998.
 - (vii) Report of the Comptroller and Auditor General of India—Union Government (No. 10 of 1999)—(Indirect Taxes-Customs) for the year ended the March, 1998.
 - (viii) Report of the Comptroller and Auditor General of India—Union Government (No. 11 of 1999)—(Indirect Taxes-Central Excise) for the year ended the March, 1998.
- (15) A copy of the Union Government Finance Accounts for the year 1997-98 (Hindi and English versions).
 - (16) A copy of the Union Government Appropriation Accounts (Civil) for the year 1997-98 (Hindi and English versions).
 - (17) A copy of the Union Government Appropriation Accounts (Telecommunication Services) for the year 1997-98 (Hindi and English versions).
 - (18) A copy of the Union Government Appropriation Accounts (Postal Services) for the year 1997-98 (Hindi and English versions).
 - (19) A copy of the Annual Report (Hindi and English versions) of the Press Council of India for the year 1997-98, along with Audited Accounts.
 - (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Post Graduate Institute of Medical Education and Research, Chandigarh, for the year 1997-98.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1997-98, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Postgraduate Institute of Medical Education and Research, Chandigarh, for the year 1997-98.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 299 (E) published in Gazette of India dated the 29th April, 1999 together with an explanatory memorandum regarding exemptions to materials imported into India against an Annual Advance Licence with Actual User Condition of the Export and Import Policy from the whole of the basic and additional duties of Customs leviable thereon.
- (ii) G.S.R. 300 (E) published in Gazette of India dated the 29th April, 1999 together with an explanatory memorandum making certain Amendments in certain Notifications mentioned therein.
- (iii) G.S.R. 301 (E) published in Gazette of India dated the 29th April, 1999 together with an explanatory memorandum making certain Amendments in the Notification No. 32/97-Cus., dated the 1st April, 1997.
- (iv) G.S.R. 302 (E) published in Gazette of India dated the 29th April, 1999 together with an explanatory memorandum making certain Amendments in certain Notifications mentioned therein.
- (v) G.S.R. 303 (E) published in Gazette of India dated the 3rd May, 1999 together with an explanatory memorandum making certain Amendments in Notification No. 34/97-Cus., dated the 7th April, 1997.

- (vi) G.S.R. 327 (E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memorandum making certain Amendments in certain Notifications mentioned therein.
- (vii) G.S.R. 402 (E) published in Gazette of India dated the 2nd June, 1999 together with an explanatory memorandum making certain Amendments in the Notification No. 20/99-Cus., dated the 28th February, 1999.
- (viii) G.S.R. 434 (E) published in Gazette of India dated the 11th June, 1999 together with an explanatory memorandum regarding exemptions to articles imported into India against an Annual Advance Licence from whole of the anti-dumping duty leviable thereon, subject to the certain conditions.
- (ix) G.S.R. 459 (E) published in Gazette of India dated the 25th June, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 29/97-Cus., dated the 1st April, 1997.
- (x) G.S.R. 460 (E) published in Gazette of India dated the 25th June, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 34/97-Cus., dated the 7th April, 1997.
- (xi) G.S.R. 486 (E) published in Gazette of India dated the 2nd July, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 36/97-Cus., dated the 11th April, 1997.
- (xii) G.S.R. 499 (E) published in Gazette of India dated the 6th July, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 32/97-Cus., dated the 1st April, 1997.
- (xiii) G.S.R. 500 (E) published in Gazette of India dated the 6th July, 1999 together with an explanatory memorandum making certain amendments in the Notification No.48/99-Cus., dated the 29th April, 1999.
- (xiv) G.S.R. 522(E) published in Gazette of India dated the 15th July, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 29/97-Cus., dated the 1st April, 1997.

- (xv) G.S.R. 559 (E) published in Gazette of India dated the 29th July, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 36/97-Cus., dated the 11th April, 1997.
- (xvi) G.S.R. 687(E) published in Gazette of India dated the 8th October, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 36/97-Cus., dated the 11th April, 1997.
- (xvii) G.S.R. 259(E) published in Gazette of India dated the 13th April, 1999 together with an explanatory memorandum seeking to prohibit absolutely, the import of counterfeit currency notes or fake currency notes into India.
- (xviii) The Courier Imports and Exports (Clearance) Amendment Regulations, 1999 published in Notification No. G.S.R. 286 (E) in Gazette of India dated the 28th April, 1999 together with an explanatory memorandum.
- (xix) The Foreign Privileged Persons' (Regulation of Customs Privileges) Amendment Rules, 1999 published in Notification No. G.S.R. 415 (E) in Gazette of India dated the 8th June, 1999 together with an explanatory memorandum.
- (xx) The Foreign Privileged Persons (Regulation of Customs Privileges) Second Amendment Rules, 1999 published in Notification No. G.S.R. 485(E) in Gazette of India dated the 2nd July, 1999 together with an explanatory memorandum.
- (xxi) The Courier Imports and Exports (Clearance) Second Amendment Regulations, 1999 published in Notification No. G.S.R. 645(E) in Gazette of India dated the 21st September, 1999 together with an explanatory memorandum.
- (xxii) G.S.R. 288 (E) published in Gazette of India dated the 28th April, 1999 together with an explanatory memorandum making certain amendments in three Notifications mentioned therein.
- (xxiii) G.S.R. 290 (E) published in Gazette of India dated the 28th April, 1999 together with an explanatory memorandum seeking to allow duty free import of cut and polished diamonds and gemstones upto 5 per cent of Free on Board (FOB) value of preceding financial

year's export by the Diamond Imprest Licence holders and Gem Replenishment Licence holders respectively.

- (xxiv) G.S.R. 289(E) published in Gazette of India dated the 28th April, 1999 together with an explanatory memorandum seeking to provide duty free import facility to specified items of consumables for use in the manufacture of Gem and Jewellery or cut and polished diamonds.
- (xxv) G.S.R. 322(E) published in Gazette of India dated the 7th May, 1999 together with an explanatory memorandum seeking to provide duty free Import facility to additional items of equipment used for the export of software under the Software Technology Perks 100 per cent Export Oriented Scheme.
- (xxvi) G.S.R. 369(E) published in Gazette of India dated the 19th May, 1999 together with an explanatory memorandum making certain amendments in Eight Notifications mentioned therein.
- (xxvii) G.S.R. 194 (E) published in Gazette of India dated the 8th March, 1999 together with an explanatory memorandum making certain amendments in Notification No, 29/97-Cus., dated the 1st April, 1997.
- (xxviii) G.S.R. 200 (E) published in Gazette of India dated the 11th March, 1999 together with an explanatory memorandum seeking to impose final anti-dumping duties on Calcium Carbide originating in or exported from China or Romania, at the rates specified in the notification.
- (xxix) G.S.R. 202(E) published in Gazette of India dated the 11th March, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 20/99-Cus., dated the 28th February, 1999.
- (xxx) G.S.R. 211(E) published in Gazette of India dated the 17th March, 1999 together with an explanatory memorandum seeking to impose anti-dumping duty on fused magnesia originating in or exported from the People's Republic of China and imported into India.
- (xxxi) G.S.R. 250(E) published in Gazette of India dated the 9th April, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 49/96-Cus., dated the 23rd July, 1996.

- (xxxii) G.S.R. 287(E) published in Gazette of India dated the 28th April, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 20/99-Cus., dated the 28th February, 1999.
- (xxxiii) G.S.R. 348(E) published in Gazette of India dated the 13th May, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 20/99-Cus., dated the 28th February, 1999.
- (xxxiv) G.S.R. 390 (E) published in Gazette of India dated the 26th May, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 20/99-Cus., dated the 28th February, 1999.
- (xxxv) G.S.R. 401 (E) published in Gazette of India dated the 1st June, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 36/97-Cus. dated the 11th April, 1997.
- (xxxvi) G.S.R. 410 (E) published in Gazette of India dated the 8th June, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 20/99-Cus., dated the 28th February, 1999.
- (xxxvii) G.S.R. 411 (E) published in Gazette of India dated the 8th June, 1999 together with an explanatory memorandum seeking to exempt specified equipment required for the setting up of Rihand-Sasaram Biharshariff HVDC Link Back to Back Station Project and imported by M/s Power Grid Corporation of India Limited, from the whole of the Customs Duty and CVD.
- (xxxviii) G.S.R. 433 (E) published in Gazette of India dated the 11th June, 1999 together with an explanatory memorandum seeking to amend Notification No. 20/99-Cus., dated the 28th February, 1999.
- (xxxix) G.S.R. 455(E) published in Gazette of India dated the 25th June, 1999 together with an explanatory memorandum making certain amendments in three Notifications mentioned therein.
- (xl) G.S.R. 495(E) published in Gazette of India dated the 6th July,

1999 together with an explanatory memorandum making certain amendments in the Notification No. 84/97-Cus., dated the 11th November, 1997.

- (xli) G.S.R. 498(E) published in Gazette of India dated the 6th July, 1999 together with an explanatory memorandum seeking to rescind seven Notifications mentioned therein.
 - (xlii) G.S.R. 526(E) published in Gazette of India dated the 16th July, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 20/99-Cus., dated the 28th February, 1999.
 - (xliii) G.S.R. 546(E) published in Gazette of India dated the 23rd July, 1999 together with an explanatory memorandum making certain amendments in four Notifications mentioned therein.
 - (xliv) G.S.R. 557(E) published in Gazette of India dated the 28th July, 1999 together with an explanatory memorandum making certain amendments in Notification No. 20/99-Cus., dated the 28th February, 1999.
 - (xlv) G.S.R. 642(E) published in Gazette of India dated the 17th September, 1999 together with an explanatory memorandum making certain amendments in Notification No. 36/98-Cus., dated the 26th June, 1998.
 - (xlvi) G.S.R. 673(E) published in Gazette of India dated the 28th September, 1999 together with an explanatory memorandum making certain amendments in Notification No. 20/99-Cus., dated the 28th February, 1999.
 - (xlvii) G.S.R. 679(E) published in Gazette of India dated the 30th September, 1999 together with an explanatory memorandum making certain amendments in Notification No. 36/97-Cus., dated the 11th April, 1997.
- (24) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975:—
- (i) G.S.R. 258(E) published in Gazette of India dated the 12th April, 1999 together with an explanatory memorandum seeking to impose provisional anti-dumping duties on Ethylene-Propylene-

non-Conjugated, Diene (EPDM) Rubber originating in or exported from Japan.

- (ii) G.S.R. 285(E) published in Gazette of India dated the 26th April, 1999 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Styrene Butadiene Rubber of different grades originating in or exported from USA, Taiwan, Turkey, Korea and Japan.
- (iii) G.S.R. 291(E) published in Gazette of India dated the 29th April, 1999 together with an explanatory memorandum seeking to impose final anti-dumping duties on Citric Acid originating in or imported from China at the rates specified in the notification.
- (iv) G.S.R. 292(E) published in Gazette of India dated the 29th April, 1999 together with an explanatory memorandum seeking to rescind Notification No. 94/98-Cus., dated the 24th November, 1998.
- (v) G.S.R. 293(E) published in Gazette of India dated the 29th April, 1999 together with an explanatory memorandum seeking to impose anti-dumping duties on Trimethoxy Benzaldehyde originating in or imported from China, at the rates specified in the notification.
- (vi) G.S.R. 294(E) published in Gazette of India dated the 29th April, 1999 together with an explanatory memorandum seeking to rescind notification No. 157/95-Cus., dated the 20th October, 1995.
- (vii) G.S.R. 306(E) published in Gazette of India dated the 4th May, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 8/99-Cus., dated the 22nd January, 1999.
- (viii) G.S.R. 307(E) published in Gazette of India dated the 4th May, 1999 together with an explanatory memorandum seeking to impose provisional anti-dumping duty at the rate of Rs. 21/- per kg. on Hard Ferrite Ring Magnets (HFRM), originating in or exported from China P.R.
- (ix) G.S.R. 351(E) published in Gazette of India dated the 14th May, 1999 together with an explanatory memorandum seeking to impose a provisional anti-dumping duty on all acrylic fibres, including tow and tops, originating in or exported from Mexico, equal in amount to the difference between Rs. 83.70 per kg. and the landed value of such acrylic fibre per kg. as defined therein.

- (x) G.S.R. 375(E) published in Gazette of India dated the 20th May, 1999 together with an explanatory memorandum seeking to withdraw the provisional anti-dumping duty on Industrial Sewing Machine Needles, originating in, or exported from Japan, Korea RP and Peoples Republic of China and imported into India.
- (xi) G.S.R. 391(E) published in Gazette of India dated the 26th May, 1999 together with an explanatory memorandum seeking to impose levy Rs. 7882 per metric tonne only on imports of NBR, originating in or exported from Japan, as anti-dumping duty.
- (xii) G.S.R. 392(E) published in Gazette of India dated the 26th May, 1999 together with an explanatory memorandum seeking to rescind the notification No. 159/95-Cus., dated the 14th November, 1995.
- (xiii) G.S.R. 438(E) published in Gazette of India dated the 17th June, 1999 together with an explanatory memorandum seeking to extend the validity of Notification No. 63/99-Cus., dated the 14th August, 1998.
- (xiv) G.S.R. 456(E) published in Gazette of India dated the 25th June, 1999 together with an explanatory memorandum seeking to impose anti-dumping duty on Bisphenol A originating in or exported from Russia and Brazil.
- (xv) G.S.R. 457(E) published in Gazette of India dated the 25th June, 1999, together with an explanatory memorandum seeking to rescind notification No. 169/95-Cus., dated the 26th December, 1995.
- (xvi) G.S.R. 481(E) published in Gazette of India dated the 30th June, 1999 together with an explanatory memorandum seeking to impose safeguard duty on Phenol for a period of 2 years.
- (xvii) G.S.R. 482(E) published in Gazette of India dated the 30th June, 1999, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Polytetrafluoroethylene.
- (xviii) G.S.R. 517(E) published in Gazette of India dated the 13th July, 1999 together with an explanatory memorandum seeking to impose final anti-dumping duty on Ethylene-Propylene-non

conjugated-diene rubber (EPDM rubber) excluding polybutadiene rubber, originating in or exported from Japan.

- (xix) G.S.R. 527(E) published in Gazette of India dated the 16th July, 1999 together with an explanatory memorandum seeking to impose a final anti-dumping duty on all acrylic fibres, originating in or exported from Mexico, equal in amount to the difference between Rs. 83.70 per kg. and the landed value of such acrylic fibre per kg. as defined therein.
- (xx) G.S.R. 528(E) published in Gazette of India dated the 16th July, 1999 together with an explanatory memorandum seeking to rescind Notification No. 64/99-Cus., dated 14th May, 1999.
- (xxi) G.S.R. 536(E) published in Gazette of India dated the 19th July, 1999 together with an explanatory memorandum seeking to rescind the Notification No. 38/99-Cus., dated 12th April, 1999.
- (xxii) G.S.R. 547(E) published in Gazette of India dated the 23rd July, 1999 together with an explanatory memorandum seeking to rescind Notification No. 19/99-Cus., dated the 11th February, 1999.
- (xxiii) G.S.R. 580(E) published in Gazette of India dated the 6th August, 1999 together with an explanatory memorandum seeking to impose final anti-dumping duty on the Hard Ferrite Ring Magnets, originating in or exported from China P.R.
- (xxiv) G.S.R. 581(E) published in Gazette of India dated the 6th August, 1999 together with an explanatory memorandum seeking to rescind the Notification No. 54/99-Cus., dated the 4th May, 1999.
- (xxv) G.S.R. 600(E) published in Gazette of India dated the 24th August, 1999 together with an explanatory memorandum seeking to rescind the Notification No. 39/99-Cus., dated the 26th April, 1999.
- (xxvi) G.S.R. 601(E) published in Gazette of India dated the 24th August, 1999 together with an explanatory memorandum seeking to impose final anti-dumping duty on Styrene Butadiene Rubber (SBR) originating in or exported from United States of America, Taiwan, Turkey, Korea and Japan.
- (xxvii) G.S.R. 625(E) published in Gazette of India dated the 8th September, 1999 together with an explanatory memorandum

seeking to withdraw the levy of anti-dumping duty on the import of specified goods from Japan.

(25) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 38 of the Central Excise Act, 1944:—

- (i) G.S.R. 118(E) published in Gazette of India dated the 17th February, 1999 together with an explanatory memorandum seeking to permit export of all excisable goods without payment of excise duty from a warehouse or a licenced factory or any other premises as may be approved by the Commissioner of Central Excise to specified projects in Bhutan.
- (ii) G.S.R. 192(E) published in Gazette of India dated the 3rd March, 1999 together with an explanatory memorandum making certain amendments in Notifications mentioned therein.
- (iii) The Central Excise (Seventh Amendment) Rules, 1999 published in Notification No. G.S.R. 247(E) in Gazette of India dated the 6th April, 1999, together with an explanatory memorandum.
- (iv) The Central Excise (Eighth Amendment) Rules, 1999 published in Notification No. G.S.R. 304(E) in Gazette of India dated the 3rd May, 1999 together with an explanatory memorandum.
- (v) The Central Excise (Ninth Amendment) Rules, 1999 published in Notification No. G.S.R. 305(E) in Gazette of India dated the 3rd May, 1999 together with an explanatory memorandum.
- (vi) The Central Excise (Tenth Amendment) Rules, 1999 published in Notification No. G.S.R. 353(E) in Gazette of India dated the 18th May, 1999 together with an explanatory memorandum.
- (vii) The Central Excise (Eleventh Amendment) Rules, 1999 published in Notification No. G.S.R. 394(E) in Gazette of India dated the 26th May, 1999 together with an explanatory memorandum.
- (viii) The Central Excise (Twelfth Amendment) Rules, 1999 published in Notification No. G.S.R. 407(E) in Gazette of India dated the 4th June, 1999 together with an explanatory memorandum.

- (ix) G.S.R. 412(E) published in Gazette of India dated the 8th June, 1999 together with an explanatory memorandum seeking to amend Notification No. 16/98-CE dated the 2nd June, 1998.
- (x) G.S.R. 413(E) published in Gazette of India dated the 8th June, 1999 together with an explanatory memorandum seeking to amend Notification No. 20/99-CE(N.T.), dated the 28th February, 1999.
- (xi) G.S.R. 480(E) published in Gazette of India dated the 30th June, 1999 together with an explanatory memorandum seeking to amend Notification No. 20/99-CE(N.T.), dated the 28th February, 1999.
- (xii) G.S.R. 508(E) published in Gazette of India dated the 8th July, 1999 together with an explanatory memorandum regarding exemption to specified goods mentioned therein from so much of duty of excise or additional duty of excise as the case may be, leviable thereon.
- (xiii) The Central Excise (15th Amendment) Rules, 1999 published in Notification No. G.S.R. 519(E) in Gazette of India dated the 14th July, 1999 together with an explanatory memorandum.
- (xiv) G.S.R. 549(E) published in Gazette of India dated the 27th July, 1999 together with an explanatory memorandum seeking to waive payment of excise duty on castings cleared for manufacture of toka machines for the period commencing on and from the first day of March, 1994 and ending with the 8th October, 1997.
- (xv) The Central Excise (Sixteenth Amendment) Rules, 1999 published in Notification No. G.S.R. 589(E) in Gazette of India dated the 13th August, 1999 together with an explanatory memorandum.
- (xvi) G.S.R. 370(E) published in Gazette of India dated the 19th May, 1999 together with an explanatory memorandum making certain amendments in Notifications Mentioned therein.

- (xvii) G.S.R. 576(E) published in Gazette of India dated the 4th August, 1999 together with an explanatory memorandum making certain amendments Notification No. 5/99-CE, dated the 28th February, 1999.
 - (xviii) G.S.R. 637(E) published in Gazette of India dated the 15th September, 1999 together with an explanatory memorandum seeking to exempt from payment of Central Excise duty to computer and computer peripherals procured domestically, when donated to non commercial educational institutions and others specified institutions mentioned in Notifications.
 - (xix) The Adhoc Exemption Order No. 76/2/99-CX dated the 25th June, 1999 together with an explanatory memorandum seeking to exempt various excisable goods as listed in the annexure from all the duties of excise leviable thereon.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:—
- (i) The Service Tax (Second Amendment) Rules, 1999 published in Notification No. G.S.R. 599 (E) in Gazette of India dated the 23rd August, 1999 together with an explanatory memorandum.
 - (ii) G.S.R. 251(E) published in Gazette of India dated the 9th April, 1999 together with an explanatory memorandum seeking to exempt taxable services provided to any person in respect of which payment is received in India in convertible foreign exchange, from the whole of the service tax leviable thereon.
- (27) A copy each of the following Orders (Hindi and English versions) issued under clause (c) sub-section (2) of section 199 of the Income Tax Act, 1961:—
- (i) Order dated the 16th July, 1999 regarding Relaxation of condition laid down in section 40A(7) of the Income Tax Act, 1961 in the case of M/s Hope Textiles Limited Indore-Assessment year 1973-74.
 - (ii) Order dated the 16th July, 1999 regarding Relaxation of conditions laid down in Section 43B of the Income Tax Act-M/s Star Tiles Works Limited Kerala-Assessment years 1989-90 to 1993-94.

- (28) A copy each of the following papers (Hindi and English versions):—
- (i) Memorandum of Understanding between the Balmer Lawrie and Company Limited and the Ministry of Petroleum and Natural Gas for the year 1999-2000.
 - (ii) Memorandum of Understanding between the IBP Company Limited and the Ministry of Petroleum and Natural Gas for the year 1999-2000.
 - (iii) Memorandum of Understanding between the Bharat Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1999-2000.
 - (iv) Memorandum of Understanding between the Gas Authority of India Limited and the Ministry of Petroleum and Natural Gas for the year 1999-2000.
 - (v) Memorandum of Understanding between the Lubrizol India Limited and the Ministry of Petroleum and Natural Gas for the year 1999-2000.
 - (vi) Memorandum of Understanding between the Bongaigaon Refinery and Petrochemicals Limited and the Ministry of Petroleum and Natural Gas for the year 1999-2000.
 - (vii) Memorandum of Understanding between the Madras Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1999-2000.
 - (viii) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1999-2000.
 - (ix) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 1999-2000.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the Supreme Court Judges (Salaries and conditions of Service) Act, 1958:—
- (i) The Supreme Court Judges (Amendment) Rules, 1999 published in Notification No. G.S.R. 149(E) in Gazette of India dated the 25th February, 1999.

- (ii) The Supreme Court Judges (Travelling Allowance) Amendment Rules, 1999 published in Notification No. G.S.R. 150(E) in Gazette of India dated the 25th February, 1999.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 24 of the High Court Judges (Salaries and Conditions of Service) Act, 1954:—
- (i) The High Court Judges (Travelling Allowance) Amendment Rules, 1999 published in Notification No. G.S.R. 151(E) in Gazette of India dated the 25th February, 1999.
 - (ii) The High Court Judges (Travelling Allowance) Second Amendment Rules, 1999 published in Notification No. G.S.R. 506(E) in Gazette of India dated the 8th July, 1999.
 - (iii) The High Court Judges (Travelling Allowance) Third Amendment Rules, 1999 published in Notification No. G.S.R. 621(E) in Gazette of India dated the 1st September, 1999.

4. Message from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 28th October, 1999, Rajya Sabha passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Eighty-fourth Amendment) Bill, 1999.
- * (ii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to The Income-tax (Amendment) Bill, 1999 passed by Lok Sabha on 28th October, 1999.
- * (iii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to The Contingency Fund of India (Amendment) Bill, 1999 passed by Lok Sabha on 28th October, 1999.
- * (iv) That at its sitting held on the 29th October, 1999, Rajya Sabha agreed without any amendment to the Representation of the People (Amendment) Bill, 1999 passed by Lok Sabha on the 28th October, 1999.

*At 10.45 P.M.

5. Departmentally Related Standing Committees—A Review

Secretary-General laid on the Table a copy each of the Hindi and English versions of the 'Departmentally Related Standing Committees (1998-99)—A Review.'

6. Government Bill—Introduced

The Prevention of Money-laundering Bill, 1999. ✓

The motion for leave to introduce the Bill moved by Shri V. Dhananjay Kumar was opposed. The motion was adopted and the Bill was introduced.

7. Matters Under Rule 377

1. Shri Ashok Pradhan raised a matter regarding need to provide more railway facilities at Khurja in U.P.
2. Shri Rajo Singh raised a matter regarding need to provide financial assistance to State Government of Bihar for providing relief to the people affected in Begusarai, Lakhisarai, Shekhpura and Jamuyee districts.
3. Shri Abul Hasnat Khan raised a matter regarding need to provide adequate funds to State Government of West Bengal to check erosion caused by the Ganga river in the districts of Murshidabad and Malda, West Bengal.
4. Shri Ramji Lal Suman raised a matter regarding need to set up an industry in Bah tehsil in U.P. to rehabilitate the people affected by acquisition of land for construction of Agra-Bateshwar railway line.
5. Shri Rashid Alvi raised a matter regarding need to provide financial assistance to State Government of U.P. for setting up of another power station in Amroha (U.P.).
6. Shri S. S. Palanimanickam raised a matter regarding need to include Tanjore in Tamil Nadu under the 'Crop Insurance Scheme'.
7. Shri Amar Roy Pradhan raised a matter regarding need to take steps to prevent foreign companies from claiming patent rights on Jute products to safeguard Indian Jute farmers.
8. Shri Sansuma Khunggur Bwiswmuthiary raised a matter regarding need for creation of a separate State of Bodoland.
9. Dr. Madan Prasad Jaiswal raised a matter regarding need for early start of train between Delhi-Raksol and Amritsar-Darbhanga.

10. Shri P. C. Thomas raised a matter regarding need for early wage revision of working Journalists.
11. Dr. Raghuvansh Prasad Singh raised a matter regarding need to provide 'Red Card' to the people living below the poverty line in Muzaffarpur and Vaishali districts of Bihar.

8. Motion of Thanks on the President's Address

Time Taken : 13 hrs. 36 mts.

Discussion on the following Motion moved by Shri V.K. Malhotra and seconded by Shri Vaiko and the amendments thereto moved on the 26th October, 1999, continued:

"That an Address be presented to the President in the following terms:—

"That the members of the Lok Sabha assembled in the Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on October 25, 1999."

The following members took part in the debate:—

- (1) Shri Ummareddy Venkateswarlu
- (2) Shri Mulayam Singh Yadav
- (3) Shri Manohar Gajanan Joshi
- (4) Shri Manishankar Aiyar
- (5) Shri Indrajit Gupta
- (6) Shri Somnath Chatterjee
- (7) Shri Vinod Khanna
- (8) Shri P.A. Sangma
- (9) Shri Yashwant Sinha
- (10) Shri K. Rashid Alvi
- (11) Shri P.H. Pandian
- (12) Shri Trilochan Kanungo
- (13) Smt. Kanti Singh
- (14) Shri S.S. Palanimanickam
- (15) Shri Joachim Baxla

- (16) Shri Sudip Bandyopadhyay
- (17) Shri Ali Mohd. Naik
- (18) Shri Amar Roy Pradhan
- (19) Shri Simranjit Singh Mann
- (20) Shri P.C. Thomas
- (21) Smt. Jahashree Banerjee
- (22) Shri Ramdas Athawale
- (23) Shri Haribhau Shankar Mahale
- (24) Shri Sansuma Khunggur Bwiswmuthiary
- (25) Shri Prabhunath Singh
- (26) Shri Jagmeet Singh Brar
- (27) Shri K. Francis George
- (28) Shrimati Sonia Gandhi

Shri L.K. Advani replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

9. Statement by Minister

The Minister of Home Affairs made a statement regarding supercyclonic storm which hit the coast of Orissa on 29th October, 1999.

10. Resolution—Adopted

The Speaker placed the following Resolution before the House:—

"This House expresses its deep sense of shock at the devastation being caused by the high intensity cyclone reportedly causing serious loss of life and property suffered by People in some districts of Orissa, West Bengal and Andhra Pradesh and urges the Central and State Governments to extend immediately all help and assistance to the people affected by this tragedy. This House offers condolences for the loss of life in the tragedy."

The Resolution was adopted.

11. National Song

The National Song was played.

(Lok Sabha adjourned *sine die* at 10.50 P.M.)

G.C. MALHOTRA,
Secretary-General.

**CORRIGENDUM
TO
BULLETIN PART I dated 28 October, 1999
No. 7**

| <i>Sl.No.</i> | <i>Page No.</i> | <i>Item No.</i> | <i>Line</i> | <i>"For</i> | <i>"Read</i> |
|---------------|-----------------|-----------------------|-------------|--|---------------------------------|
| 1. | 8 | 10(i) | 3 | Shri Yeshwant Sinnha | Shri Yashwant Sinha |
| 2. | 11 | 13 (at Sl. No. 25) | — | Shri Yemparala Venkateshwara Rao | Shri Ummareddy Venkateswarlu |